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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CO. PET. No. 885/2015

COL. P.K. UBEROI (RETD.) & ANR.

..... Petitioners

Through: Mr.Sangram Patnaik, Mr. Manish

Pratap Singh, Ms. SAbhyata Sharma

and Mr. Rahul Singhal, Advs.

versus

VIGNESHWARA DEVELOPWELL PVT. LTD. & ORS

.... Respondents

Through: Mr.Rajiv Behl, Adv. for Official

Liquidator.

CORAM:

HON'BLE MR. JUSTICE C.HARI SHANKAR

ORDER

% 15.06.2017

Co.Appl.No. 1109/2017

Allowed, subject to all just exceptions.

The application stands disposed of.

Co.Appl.No.1108/2017

1. Learned senior standing counsel appearing for Official Liquidator accepts notice. Vide order dated 29.5.2017, the applicant was allowed to inspect the record lying in the properties mentioned at the registered office at D-16/C, Bhagwani House, Hauzkhas, New Delhi-110016 and Corporate office at 14, Augusta point Augusta Point Golf Course Road, Gurgaon – 122002.

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- 2. As the applicant was and continues to be in jail, copy of the order was directed to be served upon Jail Superintendent, Tihar Jail-I where the applicant was lodged in connection with FIR No. 108/2014, PS-EOW, Mandir, Marg, New Delhi to accept. The Jail Superintendent was to make arrangements to take the applicant to the said property on 08.06.2017 between 10 AM and 5 PM so that the applicant could inspect the record lying therein. It was further directed to the OL that if in case assistance of any Chartered Accountant was required to be provided, he would provide his service at the expense of the applicant. Photocopies of any required record were also directed to be provided to the applicant at his cost. The OL was directed to re-seal the property after inspection.
- 3. The present application effectively seeks that the applicant be permitted to again inspect the abovementioned records at the aforementioned properties.
- 4. Accordingly, with the consent of the parties, the present application is disposed of with directions that the applicant may be permitted to inspect the record lying in the said properties from 19.06.2017 to 22.06.2017 between 10 AM and 5 PM. The OL would reseal the premises after inspection.
- 5. In case inspection of the record cannot be completed by the applicant within the said period, needless to say, the applicant is at liberty to reapproach the court for issuance of appropriate directions in this record.
- 6. The applicant is at liberty to obtain photocopies of any documents required at his own cost.

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7. Copy of the order be given *dasti* under the signature of Court Master.

C.HARI SHANKAR (VACATION JUDGE)

JUNE 15, 2017 *mr*

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